

**PART-V****NOTIFICATION**

NO.AS/LEG-11/2018/1054

Dated Kohima, the 23<sup>rd</sup> March, 2018

**The Nagaland Road Safety Authority Act, 2013 (First Amendment) Bill, 2018** which was introduced in the Nagaland Legislative Assembly on 23<sup>rd</sup> March, 2018 is published for general information together with the Statement of Objects and Reasons and Financial Memorandum under the proviso of the Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-

**N. BENJAMIN NEWMAI**  
COMMISSIONER & SECRETARY  
Nagaland Legislative Assembly  
Secretariat: Kohima

**“TITLE”** : The Nagaland Road Safety Authority (First Amendment)  
Bill, 2018

**Draft Bill.**

To amend the Nagaland Road Safety Authority Act, 2013 (hereinafter referred to as the Principal Act) in the manner hereinafter appearing:

Be it enacted in the Sixty Nine Year of the Republic of India as follows:

1. Short title and commencement:
  - (i) This Act may be called the Nagaland Road Safety Authority (First Amendment Act, 2018)
2. Amendment of Section 3:
  - 1) In the Principal Act, in Section 3 (3) below section 3(3)(s) the following shall be inserted, namely:
    - (t) General Manager, National Highways Infrastructure Development Corporation Limited (NHIDCL) Branch Office, Dimapur.

3. Amendment of Section 5:

(1) In the Principal Act, in Section 5(1) (b)

“Transport Commissioner” shall be substituted, namely:

(b) Administrative Head of Transport Department, who shall be the Vice-Chairman of the Executive Committee.

(2) Insert the following below Section 5(1) (g) namely:-

(h) Chief Engineer, Border Roads Organisation.

(i) Director, State Council of Education Research and Training(SCERT).

**Objects and Reasons:**

The Supreme Court Committee on Road Safety had directed the States that :-

(a) The National Highways Authority of India (NHAI) / National Highways Infrastructure Development Corporation Limited (NHIDCL) shall be represented in the State Road Safety Authority.

(b) The Administrative Head of Transport Department shall be the Vice Chairman of the Executive Committee of the State Road Safety Authority replacing the Transport Commissioner for administrative convenience since the Transport Commissioner is the CEO-cum-Road Safety Commissioner & Member Secretary of the Executive Committee of the State Road Safety Authority.

(c) As mandated by the 4Es of Road Safety i.e. Engineering, Enforcement, Education and Emergency Care Service, the Border Roads Organization and the State Council of Educational Research and Training shall be represented in the Executive Committee of the State Road Safety Authority.

Therefore, the necessity had arisen to amend “*The Nagaland Road Safety Authority Act, 2013*”.

Sd/-

**P. PAIWANG KONYAK**

Minister

Transport, Civil Aviation and Railways.